

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.37 of 2019

In the matter of:

Arpit Agarwal

Appellant

Vs

Skytech Constructions Pvt Ltd & Ors

Respondents:

Present:

Mr. Arpit Agarwal, Appellant in person.

Counsel for Respondent appeared but did not mark his presence.

ORDER

12.07.2019 –The appellant appearing in person insisted upon being heard in person though he was apprised of the fact that this being an Appellate Tribunal would have to deal with questions of law where appellant may require legal assistance. However, he considers himself confident to deal with the legal issues and assist the Court properly. After hearing him for a while we find that copy of the Company Petition filed before the NCLT, New Delhi has not been filed alongwith the Memo of Appeal. Same be filed. Both parties shall also be at liberty to place on record any relevant document which formed part of the record of the Court of 1st instance i.e. NCLT. This may be done within one week. Post the matter for further arguments on **9th August, 2019**.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn